

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 3664
ANSWERED ON 24.03.2026

IMPLEMENTATION OF CENTRAL RENEWABLE ENERGY SCHEMES IN JAMMU AND KASHMIR

3664. SHRI GULAM ALI

Will the Minister of **New and Renewable Energy** be pleased to state:

- (a) the details of centrally sponsored schemes implemented by the Ministry in the union territory of Jammu and Kashmir;
- (b) the total funds allocated, released and utilized during the last three years, year-wise;
- (c) the renewable energy capacity installed, source-wise;
- (d) the number of beneficiaries under PM Surya Ghar: Muft Bijli Yojana, district-wise; and
- (e) the steps taken to promote renewable energy in remote and border districts?

ANSWER

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER
(SHRI SHRIPAD YESSO NAIK)**

(a) Currently, all the schemes being implemented by the Ministry are central sector schemes.

(b) State-wise allocation of funds is not made by the Ministry. The funds are released in accordance with the respective scheme guidelines. Year-wise details of the funds released/ utilized as Central Financial Assistance (CFA) for the renewable energy projects in the UT of Jammu & Kashmir under the major ongoing schemes/ programmes of the Ministry during the last three years are given below:

(Rs. in Crore)

Year	Rooftop Solar/ PM Surya Ghar Muft Bijli Yojana	PM KUSUM
2022-23	1.20	15.69
2023-24	-	-
2024-25	59.85	12.90

(c) Source-wise details of the Renewable Energy capacity installed in the UT of Jammu & Kashmir as on 28.02.2026 are given below:

(In MW)

Solar Power	Small Hydro Power	Large Hydro Power	Total
79.48	189.93	3360.00	3629.41

(d) The district-wise number of households benefitted under PM Surya Ghar Muft Bijli Yojana (PMSGMBY) in the UT of Jammu & Kashmir, as reported on the National Portal of the scheme, as on 18.03.2026 are given at **Annexure-I**.

(e) The Government has taken several steps and initiatives to promote and accelerate development and deployment of renewable energy capacity in the country, including the remote and border districts, to realize the commitment of 500 GW non-fossil energy capacity by 2030, as given at **Annexure-II**. Further, higher rate of Central Financial Assistance is provided for North Eastern States including Sikkim, Jammu & Kashmir, Ladakh, Himachal Pradesh, Uttarakhand, Lakshadweep and A&N Islands under several schemes/ programmes of the Ministry such as PMSGMBY, PM-KUSUM, Waste to Energy Programme and Biogas Programme.

**Annexure-I referred to in reply of part-(d) of the Rajya Sabha Unstarred Question
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**District-wise number of beneficiary households under PMSGMBY in the UT of Jammu
& Kashmir as on 18.03.2026**

S. No.	District	No. of beneficiary households
1	Anantnag	1881
2	Bandipora	799
3	Baramulla	1506
4	Budgam	1334
5	Doda	1073
6	Ganderbal	714
7	Jammu	3881
8	Kathua	1571
9	Kishtwar	374
10	Kulgam	719
11	Kupwara	2494
12	Poonch	317
13	Pulwama	1311
14	Rajouri	844
15	Ramban	439
16	Reasi	400
17	Samba	843
18	Shopian	970
19	Srinagar	4538
20	Udhampur	722
	Total	26730

Source: National Portal of the PMSGMBY

**Annexure-II referred to in reply of part-(e) of the Rajya Sabha Unstarred Question
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The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country, including the remote and border districts, to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable Renewable Energy (FDRE) projects have been issued.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Waiver on Inter State Transmission System (ISTS) charges for renewable energy projects including green hydrogen projects, with certain timelines and conditions.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Quality Control Orders for Solar Photovoltaic products (i.e., Solar PV Modules, Solar PV Inverters & Storage Battery) and Solar Water Heating systems notified.
- Issued National Framework for promoting & developing Energy Storage Systems.
- Issued Guidelines for Resource Adequacy Planning Framework for India.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.

- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- The Revised Guidelines for installation of prototype wind turbine models issued on 12th June 2025.
- Procedure for inclusion/updating Wind Turbine Model in the Revised List of Models and Manufacturers of Wind Turbines (RLMM) issued on 31st July 2025. The amendment renames RLMM as Approved List of Models and Manufacturers [ALMM (Wind)] and mandates usage of listed components such as Blade, Tower, Generator, Gearbox and Special Bearings (Main, Pitch and Yaw Bearing) along with mandatory relocation of data centres within India and prohibition of real-time data transfer outside India.
- The Standard Operating Procedure (SOP) for ALMM-Wind and ALMM – Wind Turbine Components (ALMM-WTC) issued on 29th October 2025, detailing the end-to-end process for application, verification, factory inspection, component evaluation and model enlistment.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

